(c) to (e). Yes, Sir. Some bread manufacturers in the private sector had suspended production of bread from 25.8.1996 demanding allotment of subsidised wheat on the same terms as MFIL or, in the alternative, withdrawal of this scheme in respect of MFIL also. Thereafter discussions were held with the representatives of the Association and the strike was called off by them on 27/ 28th August, 1996.

[Translation]

Potable Water Supply

4354. SHRI S.P. JAISWAL : Will the PRIME MINISTER be pleased to state :

(a) whether efforts are being made to provide drinking water to all the families in urban areas of Uttar Pradesh;

(b) if so, the details thereof; and

(c) the details of success achieved thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (c). Yes, Sir. However, as water supply is a State subject, the preparation of water supply schemes, their execution and maintenance is the responsibility of the State Government. In order to provide water supply to the small towns having population less than 20,000 (As per 1991 Census), Centrally sponsored Accelerated Urban Water Supply Programme was launched in the year 1993-94. The cost of the scheme is shared between the Central and the State Government in the ratio of 50:50. Out of 2151 towns eligible under the scheme, 486 towns are in Uttar Pradesh. So far water supply schemes for 69 towns at a total project cost of Rs.58.58 crores have been sanctioned in the State of Uttar Pradesh. Central share of Rs.16.78 crores and State share of Rs.14.73 crores has already been released and an expenditure of Rs.11.03 crores has been reported so far. Out of 69 schemes sanctioned so far, 5 schemes have already been completed.

Disposal of Public Grievances

4355. SHRI MAHESH KANODIA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government of India have given advice to the Director, Public Grievances of Ministries/ Departments to quarterly review the grievances so as to monitor the disposal of public grievances;

(b) if so, whether the Government have tried to know if the said directives are being complied with or not; and (c) if the directives are not being complied with the efforts made by the Government on its own level?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (c). The action for the redresal of grievances in respect of various Ministries/ Departments is primarily to be undertaken by them. As the nodal Department of Administrative Reforms & Public Grievances (AR&PG) under the Ministry of Personnel, P.G. and Pensions, to all Directors of Public Grievances in all Ministries/Department to give publicity to the grievance received by them and send a quarterly progress report regarding their disposal. Quarterly review meetings are also taken by the Department of AR&PG to review the public grievance redressal machinery, monitoring mechanism and disposal of grievances of selected Ministries/Departments. Study teams of the Department of AR and PG also carry out each year indepth study of the internal grievance redressal machinery of selected Ministries/Deptts. and the disposal of grievances received by them and the implementation of the suggestions is monitored by the Department. Instructions regarding effective steps for the redressal of public grievances are reiterated from time to time.

[English]

Rural Sanitation

4356. SHRI MOHAMMAD ALI ASHRAF FATMI : SHRI BHAKTA CHARAN DAS : SHRI PRITHVIRAJ D. CHAVAN : SHRIMATI SARADA TADIPARTHI : DR. M. JAGANNATH :

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the allocation made during 1994-95, 1995-96, 1996-97 for rural sanitation in the country, State-wise;

(b) the State-wise achievements made so far during the last three years in this regard;

(c) the number of individual house hold laterines proposed to be constructed, State-wise during the remaining period of Eighth Plan;

(d) the details of the proposals received under the scheme from the States for approval; and

(e) the different components under the scheme and funds allocated under them?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) The State-wise